FIR No.680/17 Case No.5826/19 PS Punjabi Bagh

17.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier enblocked on 13.04.2020 for 17.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

Sh. Sumit Daba, ld. Counsel for the accused is present through Cisco webex meet application.

It is submitted by ld. Counsel for the accused that talks of settlement are going on and some more time is required for reaching at the final settlement.

At request, be put up for the settlement, if any / further proceedings on 04.09.2020.

(MANU EDWAN) MM-01(West)/THC:Delhi 17.08.2020

D. K. Barry & Co. Vs. Bhuvneshwari Industries Case No.12758/18 PS Punjabi Bagh

17.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier enblocked on 13.04.2020 for 17.08.2020 as per the directions of Hon'ble High Court).

Present:

Sh. Gagandeep, ld. Counsel for the complainant.

In the interest of justice and at request be put up for purpose

fixed on 23.11.2020.

(MANU VEDWAN) MM-01(West)/THC:Delhi 17.08.2020

FIR No.1305/19 Case No.3130/20 PS Punjabi Bagh

17.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier enblocked on 13.04.2020 for 17.08.2020 as per the directions of Hon'ble High Court).

Present:

Ld. APP for the State.

Matter is listed for consideration on charge sheet.

Certain clarifications are required from the investigating officer before proceeding further in the present case. Presence of the investigating officer could not be procured despite efforts on the Cisco Webex meet application. In these circumstances, be put up for appearance of the investigation officer on 01.10.2020.

(MANU VEDWAN) MM-01(West)/THC:Delhi 17.08.2020